

and daughters of persons who are domiciled in Uttar Pradesh, but have passed the qualifying examinations from an Institution located outside Uttar Pradesh. According to the State Government, this policy of admission is applicable to all the Engineering Institutions in the State and there has been no change in the aforesaid policy.

Youth hostels in Madhya Pradesh

2966. SHRI AJIT P. K. JOGI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer to reply given to Unstarred Question 1922 on 12th August, 1987 in the Rajya Sabha and state:

(a) what is the progress made so far regarding the transfer of land for the youth hostels at Khajuraho, Indore, Sidhi and Pachhmarhi in Madhya Pradesh;

(b) what funds, if any, have been released so far for the aforesaid youth hostels; and

(c) what are the other places which have been identified by Government for the construction of the youth hostels in Madhya Pradesh?

THE MINISTER OF STATE IN THE DEPARTMENTS OF YOUTH AFFAIRS AND SPORTS AND WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI MARGARET ALVA): (a) to (c) Government have identified Khajuraho, Indore, Pachhmarhi and Jabalpur in Madhya Pradesh as suitable places for the construction of Youth Hostels. Proposals for the construction of Youth Hostels at Gwalior and Ujjain have also been received from Madhya Pradesh. But there is no proposal for construction of Youth Hostel at Sidhi.

The State Government of Madhya Pradesh have not yet transferred the subject of Youth Hostels to the Department of Youth Affairs and Sports of the State. As already mentioned in reply to Rajya Sabha Unstarred Question 1922 answered on 12-8-87, release of funds for the construction of Youth Hostels in Madhya

Pradesh could be considered only after the transfer of the subject to the State Department of Youth Affairs and Sports.

Uniform law for safeguarding interests of women

2967. SHRIMATI AMRITA PRITAM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state whether Government's attention has been drawn to the fact that there still exist temples in the country where women are not even permitted to enter; if so, what steps Government propose to take to stop this degradation at the root level in light of the International Women's Day and also for one uniform law in the country to safeguard the interests of the women?

THE MINISTER OF STATE IN THE DEPARTMENTS OF YOUTH AFFAIRS AND SPORTS AND WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI MARGARET ALVA): No specific or authentic report of women being barred from entry into temples of worship or of religious reverence has been received from any State Government or Union Territory Administration or any Voluntary Organisations working for the welfare of women. In view of this the question of the Central Government taking any steps to stop this degradation does not arise.

Anti-leprosy Plan

2968. SHRI MUKHTIAR SINGH MALIK: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government's attention has been drawn to the press report which appeared in "The Hindustan Times" dated the 18th January, 1988 under the caption "Vacant post hit anti leprosy Plan";

(b) if so, how far the anti leprosy programme has been hit on account of the post allegedly lying vacant; and the details thereof; and

(c) what steps Government propose to take to meet the situation?